

GOVERNMENT OF INDIA
MINISTRY OF MINES
LOK SABHA
UNSTARRED QUESTION NO. 2397
ANSWERED ON 21.12.2022

MINING SURVEILLANCE SYSTEM

2397. SHRI DUSHYANT SINGH:

Will the Minister of MINES be pleased to state:

(a) the number of States that have not installed mining surveillance systems for detection of illegal mining and the details thereof;

(b) the details of offences of illegal mining, including but not restricted to names of minerals detected, the volume of mineral illegally mined and detected, amount of royalty involved and the quantum of penalty levied in the State of Rajasthan for the last three years, State-wise;

(c) the number of States that have not set up District Mineral Foundation (DMF) or does not have data regarding DMF; and

(d) the steps taken to ensure surveillance of illegal mining?

ANSWER

THE MINISTER OF MINES, COAL AND PARLIAMENTARY AFFAIRS
(SHRI PRALHAD JOSHI)

(a): Ministry of Mines through Indian Bureau of Mines (IBM) have developed the Mining Surveillance System (MSS) with the assistance of Bhaskaracharya Institute for space applications and Geo-informatics (BISAG-N), Gandhinagar for identification of illegal mining around Major Mineral Leases. The triggers generated are forwarded to concerned State authority for verification and further action.

(b): Based on the inputs provided by the State Government, the details of offences of illegal mining detected, volume of mineral illegally mined and amount of penalty etc. for the last 3 years for Rajasthan State are as follows:

Year	Major Minerals					Minor Minerals				
	No of Cases	Quantum of Mineral/Ore/Excavated/Stacked/Transported Metric Ton	Fine Realised			No of Cases	Quantum of Mineral/Ore/Excavated/Stacked/Transported Metric Ton	Fine Realised		
			Value of Mineral Rs.	Penalty Rs.	Total Rs.			Value of Mineral Rs.	Penalty Rs.	Total Rs.
2022-23 (till the quarter ending Sept-2022)	20	902.19	2048921	889999	2938920	5318	1761472.224	201208096	389598235	590806331
2021-22	67	30511.56	2416314	4220000	6636314	9279	1340596.545	229263150.3	627634869.3	856898019.6
2020-21	165	3477.3	4388195.32	7550004.8	11938200.12	11010	69670503.54	465779304.8	647830153	1113609458
2019-20	37	549.5	1876501.715	2032274.95	3908776.665	12853	2054142.298	1060293825	676132208.6	1736426033.6

(c): 6 States have not set up District Mineral Foundation (DMF).

(d): Section 23C of Mines and Minerals (Development and Regulation) Act (MMDR Act) 1957, empowers the State Governments to frame rules to prevent illegal mining, transportation and storage of minerals and for the purposes connected therewith. Hence, control of illegal mining and smuggling of mineral resources comes under the legislative and administrative purview of the State Governments.
